

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

CP (IB) No.245/Chd/Pb/2021

IN THE MATTER OF:

State Bank of India

...

Petitioner

Versus

Dhiraj Saluja

...

Respondent

Under Section: 95(1), IBC 2016

Order delivered on 23.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rakshit Gupta, Advocate

For the Personal Guarantor : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate

For the RP : Mr. Reshabh Baja, Advocate

ORDER

Heard the submissions made by the learned counsel for the petitioner/creditor as well as learned counsel for the personal guarantor. Learned counsel for the personal guarantor has submitted that he has in receipt of the report of RP and prayed for grant of leave to file his objections along with legal decisions in this matter. Let the same be filed before the next date of hearing. Let a copy of the objections along with the copies of the legal decisions may be provided to the learned counsel for the Resolution Profession

as well as petitioner/creditors-State Bank of India. All the learned counsels are directed to be in readiness to argue the matter on the next date of hearing.

List on 02.05.2024

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)